

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA (Diary) No. 725/2026 in Petition No.179/MP/2023

Subject : Application under Regulation 26(3)(h) read with Regulation 40 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking leave to place residual primary records on record.

Petitioner : The Tata Power Company Limited (TPCL)

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and Ors.

Date of Hearing : **22.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, TPCL
Shri Shryeshth R Sharma, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Aashwyn Singh, Advocate, TPCL
Shri Vedant Chowdhary, Advocate, TPCL
Ms. Devishi Gupta, Advocate, TPCL
Ms. Vandana Ragwani, Advocate, TPCL
Ms. Shambhavi Jha, Advocate, TPCL
Shri M. G. Ramachandran, Sr. Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Abhigy Goswami, Advocate, GUVNL
Shri Vipul Lathiya, GUVNL
Shri Anand Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Anju Shree Nair, Advocate, Rajasthan Discoms
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Ms. Pallavi Saigal, Advocate, PSPCL & HPPC
Ms. Shree Dwivedi, Advocate, PSPCL & HPPC
Shri Tushar Mathur, Advocate, MSEDCL
Shri Vishal Binod, Advocate, MSEDCL
Shri Aditya Dubey, Advocate, MSEDCL
Ms. S. Sharma, Advocate, MSEDCL

Record of Proceedings

Learned senior counsel for the Applicant/Petitioner, TPCL, submitted that the present IA has been filed for the limited purpose of placing on record certain residuary primary records, in continuation of its additional affidavit dated 5.6.2026 and additional submissions dated 4.9.2026. The learned senior counsel submitted that by way of its additional submissions, TPCL placed on record the particulars and primary records relating



to the 153 relevant shipments comprising approximately 2600 pages across 12 volumes. The preparation and compilation of the said records involved downloading the electronic repository made available by TPCL into a working folder at the office of the counsel for the Applicant, and during this download and transfer process, certain folders and files did not download into the working folder. As a result, certain primary records relating to 36 relevant shipments were inadvertently omitted, which the Applicant has now sought to place on the record. The learned senior counsel submitted that the Respondent, GUVNL, has already served a copy of its reply to the IA, and while it has made several submissions, it has not opposed the present IA. The learned senior counsel further submitted that since the primary records sought to be placed by way of this IA are only in continuation of the additional affidavit and additional submissions filed earlier, the Respondents be directed to file their comprehensive replies, covering both maintainability of the IA and merits of these primary records, if any.

2. Learned senior counsel for the Respondent, GUVNL, submitted that GUVNL has already served an advance copy of its reply to the IA on TPCL and sought leave to upload the same on the e-filing portal. Learned senior counsel submitted that GUVNL is, as such, not opposing the present IA; however, it has highlighted TPCL's conduct in these proceedings, along with the list of documents that TPCL has still not filed. Learned senior counsel further sought three weeks' time to file a response to the documents furnished by TPCL in the present IA and in its additional submissions dated 4.9.2026.

3. Learned counsel appearing on behalf of the other Respondents also sought three weeks' time to file their comprehensive replies on the maintainability of the IA and the merits of the documents sought to be placed on record therewith.

4. After hearing the learned senior counsel and learned counsel for the parties, the Commission directed issuance of notice on IA (Diary) No. 725/2026. All the Respondents were permitted to file their comprehensive replies concerning both the maintainability of the IA and the merits of the documents sought to be placed on record therewith, including the additional submissions dated 4.9.2026, within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. The IA, along with Petition No. 179/MP/2023, will be listed for hearing on **3.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**